

the 9th August, 1991. [Placed in Library. See No. LT-1562/92]

MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): I beg to move:

**Annual Report and Review on the Working of the Animal Welfare Board of India, Madras for the year 1990-91 etc.**

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): I beg to lay on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Animal Welfare Board of India, Madras, for the year 199-91 along with Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government on the working of the Animal Welfare Board of India, Madras, for the year 1990-91. [Placed in Library. See No. LT-1563/92]

**Memorandum of Undertaking for the year 1991-92 between the Hindustan Latex Ltd. and the Deptt. of Family Welfare**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARADEVI SIDHARTHA: I beg to lay on the Table a copy of the Memorandum of Understanding for the year 1991-92 between the Hindustan Latex Limited and the Department of Family Welfare (Hindi and English versions). [Placed in Library. See No. LT-1564/92]

12.48 hrs.

**ELECTION TO COMMITTEE  
Animal Welfare Board**

[English]

THE MINISTER OF STATE OF THE

"That in pursuance of Section 5 (1) (i) of the Prevention of Cruelty to Animals Act, 1960 the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board, subject to the other provisions of the said Act."

MR. SPEAKER: The question is:

"That pursuance of Section 5(1) (i) of the Prevention of Cruelty of Animals Act, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members from among themselves to serve as members of the Animal Welfare Board, subject to the other provisions of the said Act."

*The motion was adopted*

MR. SPEAKER: Now Matters under rule 377.

Shri Ramesh Chennithala.

12.49 hrs.

**MATTERS UNDER RULE 377**

- (I) **Need to open Indian Institute of Management at Kottayam, Kerala**

[English]

SHRI RAMESH CHENNITHALA (Kottayam): Sir, the State of Kerala is highly literate. The students and general public were demanding for the opening of Indian Institute of Management in the State.; Considering the high literacy and the number of

[Sh. Ramesh Chennithala]

students seeking admission for M.B.A. and other courses outside the State, it is necessary to start the same urgently. The Government of Kerala and Members of parliament including me have given several memoranda in this regard. The Kottayam district with its 100 per cent literate will be the ideal place to start the Indian Institute of management.

I request the Human Resource Minister to take necessary steps in the current year itself.

**(ii) Need to open an ESI hospital at Perumbavoor, Kerala**

PROF. SAVITHRI LAKSHMANAN (Mukundapuram: Sir, the Travancore Rayons Ltd., situated in Perumbavoor, Rayonpuram P.O., Ernakulam, Kerala has around 1,800 employees on its roll and around 200 employees with various contractors, out of which 1,000 employees are ESI Scheme beneficiaries. One ESI hospital is situated at a distance of 35 kilometres from the company. As the hospital is situated very far off, the employees are not able to make full use of the medical facilities available in the ESI hospital. The employees are generally taken to the nearest private hospitals in case of emergency.

I, therefore, urge upon the Central Government to issue necessary directions for setting up of an employees State Insurance hospital at Perumbavoor Municipal area.

2.52 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

**(iii) Need to ensure that Hindi is not made compulsory for recruitment of teachers in Central Schools**

SHRI K. RAMAMURTHEE TINDI-

VANAM (Tindivanam): Sir, from the year 1986, knowledge of Hindi has been made compulsory for the posts of teachers in Central Schools. As a result, even highly qualified candidates from Tamil Nadu could not apply for these posts for the last six years. Till 1986 any one with the basic qualification was eligible to apply. The change has been made without consulting the States.

This has resulted in candidates from Tamil Nadu being debarred from applying and has led to simmering discontent among them. Repeated appeals to change has been of no avail. Some associations of students are planning to launch agitation to get their legitimate share.

It may be seen that even for All India Services, knowledge of Hindi is not compulsory but has been made compulsory for the post of teachers. In a situation of acute unemployment, denial of employment opportunity to the people of a State on grounds of language can lead to serious consequences.

Therefore, I urge upon the Government to scrap the clause making Hindi compulsory for the post of teachers. The Kendriya Vidyalaya Sangathan should also reserve enough posts of teachers for candidates from Tamil Nadu no one from Tamil Nadu could apply for these posts for the last six years.

**(iv) Need to direct Government of Punjab to close Sarhind Canal for fifteen days for early completion of portion of link channel**

[*Translation*]

SHRI BIRBAL (Ganganagar): Mr. Deputy Speaker, Sir, Gang canal in my constituency of Ganganagar, is a very important canal and has been in existence for the last